Gandhi, and others in the Government. Let them go to hell. Let the Congress Party go to hell. They should have the courage to call a meeting of the Parliamentary Party of the Congress and fight the matter our with their leaders.

Reference to developments

THE MINISTER OF STATE IN THE DEPARTMENTS OP PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): On a point of order. I strongly protest against the utterance of Mr. Bhupesh Gupta. Shri Asoka Mehta is a revered leader of our Party. We respect him. Whether he stays in the Government or goes out is a matter of internal affairs of the Party and Mr. Bhupesh Gupta has got no business to interfere in that matter. I request you that all the types of remarks that have been made by him should be expunged.

SHRI BHUPESH GUPTA: Not at all. I repeat them.

Nothing is to be expunged. When the debate comes tomorrow, we shall see it . . .

(Interruptions).

श्री राजनारायण: कोई रिमार्क कटेगा नहीं। अशोक मेहता का जो अच्छा पौइन्ट है उसको अच्छा कहो, खराब को खराब कहो। डिबेल्यूएशन के सामले में अशोक मेहता का पौइन्ट गलत है।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): May I request hon. Members to take their seats: I want the proceedings of this House to be conducted gracefully. Let not all the Members stand at the same time. Whatever has to be said let one Member say at a time. As far as that episode is concerned, it is closed.

Bill for introduction. Shri Mishra.

THE INDIAN SOLDIERS (LITIGATION) AMENDMENT BILL, 1968

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): Sir, I beg to move:

"That leave be granted to introduce a Bill further to amend the

Indian Soldiers (Litigation) Act, 1925."

Cahostovakta

The question was put and the motion was adopted.

SHRI L. N. MISHRA: I introduce the Bill.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned till 2 P.M.

The House then adjourned for lunch at four minutes past one of the clock.

The House reassembled after lunch at two of the clock. THE DEPUTY CHAIRMAN in the Chair.

ALLOCATION OF TIME FOR GOV-ERNMENT BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Commitee at its meeting held today has recommended allocation of time for Government legislative and other business to be taken up during the remaining part of the current Session as follows:—

1 hr.

i hr.

5 hrs.

- Consideration of a motion for reference of the Patents Bill, 1967, to a Joint Committee.
- Consideration and passing of the Indian Patents and Designs (Amendment) Bill, 1968, as passed by the Lok Sabha.
- 3. Consideration and return of the following Bills, as passed by the Lok Sabha:—
 - (i) The Appropriation (Railways) No. 3 Bill, 1968.
 - (ii) The Appropriation (Railways) No. 4 Bill, 1968.
- 4. Consideration and passing of the Gold (Control) Bill, 1968, as passed by the Lok Sabha.

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35.33. 5, (i) General Discussion on the Bihar Budget for 1968-2 hrs. (ii) The Bihar Appropria-tion Bill, 1968, as passed by the Lok Sabha. 6. The Uttar Pradesh propriation (No. 2) Bill, 1968, as passed by the Lok Sabha. 1 hr. i) The Appropriation (No. 3) Bill, 1968, as passed by the Lok Sabha. 7. (i) The 1 hr. Appropriation (ii) The (No. 4) Bill, 1968, as passed by the Lok Sabha. 8. Consideration of a motion for concurrence for reference of the Insurance (Amendment) Bill, 1968, 1 hr. to a Joint Committee. 9. Consideration of a motion concurring in the motion for modification of the (Second 30 mts. Income-tax Amendment) Rules, 1968, adopted by the Lok Sabha on the 20th August, 1968. 10. (i) Resolution seeking-approval of the President's Rule in Punjab. (ii) The Punjab 2 hrs. State (Delega-Legislature (Delega-tion of Powers) Bill, 1968, as passed by the Lok Sabha. Consideration and pass-2 hrs. ing of the Judges (Inquiry) Bill, 1968, as passed by the Lok Sabha. Saturday, August 31, 12. Discussion on the reported association of Shri Kantilal Desai with 1968,

Banking Laws

In order to be able to complete the business, the Committee further recommended that the lunch recess should be curtailed to one hour and the House

a number of business con-

cerns, by Shri Bhupesh

13. Discussion on drought

situation in certain parts

of Andhra, Mysore and

Gupta and others.

Rajasthan

4 P.M.

hour

on Priday

August, 30, 1968, at 5 P.M.

One

should sit every day till 6.00 P.M. and also extend the Session by one day, that is, August 31, 1968.

THE BANKING LAWS (AMEND-MENT) BILL, 196S-contd.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Madam, while picking up the thread of the speech that I was making, I would like to say that I have utilised the gap of the few days to go into the speeches made in the House a little more closely. I find that some of the comments and criticisms made are of a such a nature that any attempt on my part to meet those points would involve a discussion of the evolution of banking in this country and its historical background and growth.

Now, Madam, this being a Motion for reference of the Bill to a Select Committee, I hardly think that it is proper for me to give such a wide-ranging reply, and also I would remind the House that in June' last year we had a discussion on a motion on the subject of banking, in the course of which the House did go into all the wider aspect of banking policy including the historical aspect. I, therefore, would not repeat all that was said on that occasion. I should like to confine myself today to a few specific points made by hon. Members arid to attempt to place before the House some of the prominent features of the provisions of the Bill now before us.

My hon. friend, Shri Bhupesh Gupta, made as word a rigorous speech and in going through that speech I found profuse use of expressions like dictators, fascists, aggression on other people's territories, and the like. I did not quite understand why all these things were so much on his mind till I realised that after the Czech events Shri Bhupesh Gupta was particularly preoccupied with certain activities, and what was on his mind found its way into his speech on the Banking Bill. I wish that he had confined hinjself to the provisions of this Bill alone. Madam. T also found Shri Bhupesh Gupta openly inviting Members on this side of rhe House to press his point of view in the Select Committee. It is rather amusing. I think we on this side of the House